

30. Sy. No. 91 & 203/1 Delhi Cantt.
31. Sy. No. 105/2 D/Cantt.
32. Sy. No. 15 Piggery Delhi Cantt.

1589.00 Sft.
2.00 Acres
0.526 Acres

Upgrading Vijayanta Tanks

4259. SHRI PRAMOD MAHAJAN :
SHRI VIREN J. SHAH:

Will the PRIME MINISTER be pleased to state:

(a) whether Government's attention has been drawn to a report published in the Economic Times of August 11, 1993 under the caption 'Vijayantas to be upgraded, delay in Arjun induction';

(b) if so, what are the details in this regard;

(c) whether there is any delay in the manufacture of Arjun tanks, if so, what are the reasons therefor; and

(d) whether Government have decided to upgrade its fleet of Vijayanta tanks; if so, the details in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI MALLIKARJUN): (a) Yes, Sir.

(b) to (d) The Vijayanta upgrade programme is independent of the programme for the induction of MBT-Arjun. Presently user trials of pre-production tanks of the MBT-Arjun is in progress and the production planning process has commenced. The question of delay in manufacturing the M. B. T. Arjun does not arise at this stage; and its production and induction programme has no bearing on the Vijayanta upgrade programme. The Vijayanta upgrade programme consists of many different elements with a view to increasing its power, improving its fire control systems and its night lighting capabilities.

सेना द्वारा ली गई आदिवासीयों की भूमि

4260. श्री सहस्रभूषण आनन्द पारुषाण : क्या प्रधानमंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि सेना रांची (बिहार) में "गाड़ी होटल" के प्लॉट संख्या 1337 और 1338 की आदिवासीयों की भूमि पर अवैध रूप से कब्जा कर रही है; और

(ख) यदि हाँ, तो सरकार ने इस भूमि को सेना से हटवाने के लिए क्या कदम उठाए हैं क्योंकि इसके कारण उस आगह से ऊने-ऊने बसे आदिवासीयों को असुविधा हो रही है ?

इस मंत्रालय में राज्य मंत्री (श्री मल्लिकार्जुन) : (क) और (ख) रक्षा विभाग द्वारा "गाड़ी होटल" गाँवों सहित आदिवासीयों की भूमि का विधिवत अधिग्रहण किया गया था। अधिग्रहण के समय, लगभग 10 एकड़ भूमि पर "गाड़ी होटल" के प्रयोगों ने अवैध रूप से कब्जा कर लिया था जिनके विरुद्ध बाद में स्थानीय सैन्य प्राधिकारियों ने उनसे भूमि खाली करवाने की कार्रवाई शुरू की और उन्हें उस भूमि से बेटहाल कर दिया।

उस क्षेत्र में रह रहे आदिवासी सैन्य क्षेत्र से बेरोकटोक गुजरने के लिए समय-समय पर अभ्यावेदन देते रहें हैं। यह मामला प्रयोगों और स्थानीय सैन्य प्राधिकारियों के बीच आपसी बातचीत से हल कर लिया गया था। जब यह मामला हाई कोर्ट ऑफ़ बुद्धिकेवर, पटना, रांची पैठ में चलाया गया तो न्यायालय ने स्थानीय प्राधिकारियों द्वारा प्रयोगों के साथ विचार-विमर्श करके तय की गई अवस्था के संबंध में अपनी सहमति व्यक्त की।

Acquisition of British AS-90 gun system

4261 SHRI KAMAL MORARKA : Will the PRIME MINISTER be pleased to state :

(a) whether it is a fact that Indian Army is likely to acquire British AS-90 gun system;

(b) what are the results of the field trials;

(c) whether the agreement has been finalised for the purchase of the gun;

(d) if so, the details thereof; and

(e) what are the main factors weighing for the acquisition of the AS-90 gun system ?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI MALLIKARJUN) : (a) to (e) Proposals for the induction of a Self Propelled Artillery Gun, (of which the AS-90 S. P. Gnu is one of the various systems available internationally), have not yet reached the stage of acquisition or introduction. No other details can be divulged in the national security interest.

Supply of Spares from C. I. S.

4262. DR. SANJAYA SINH: Will the PRIME MINISTER be pleased to state :

(a) whether Government have taken any steps; so far to get the normal supply of spares for the I. A. F. restored from the Commonwealth of Independent States (C. I. S.); and